GOVERNMENT OF INDIA HEALTH AND FAMILY WELFARE LOK SABHA

UNSTARRED QUESTION NO:721 ANSWERED ON:25.02.2011 REGULATION FOR WOMB-FOR-RENT Adsul Shri Anandrao Vithoba

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether India is fast emerging as a rent-a-womb hotspot;
- (b) if so, whether there is an urgent need to enact a law to regulate wombs-for-rent; and
- (c) if so, the steps taken or proposed to be taken by the Government to regulate wombs-for-rent?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI S. GANDHISELVAN)

- (a) There is no systematic collection of national data on this issue.
- (b) & (c) To accreditate, supervise and regulate the Assisted Reproductive Technology Clinics in India, the Indian Council of Medical Research (ICMR) developed National Guidelines for Accrediatation, Supervision and Regulation of ART Clinics in India which were accepted by the Government in 2005. A draft Assisted Reproductive Technology (Regulation) Bill which also includes the issue of surrogate mothers has been drafted.